

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 360 OF 2018

Dated: 23rd April, 2019

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

ACME Solar Holdings Limited & Ors.

.... Appellant(s)

Versus

Uttarakhand Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) :

Mr. Apoorva Misra

Ms. Molshree Bhatnagar

Mr. Tushar Goyal (Representative)

Counsel for the Respondent (s) : Mr. Buddy A. Ranganadhan

Ms. Stuti Kishan for R-1

Mr. Pradeep Misra

Mr. Manoj Kr. Sharma for R-2

ORDER

Admit.

The learned counsel for the Respondent Nos. 1 and 2 pray for four weeks' time to file their reply.

The learned counsel for the Appellant also prays for four week's time thereafter to file his rejoinder to the reply to be filed by the counsel for the Respondent Nos. 1 and 2.

Submissions of the counsel for the Appellant and the Respondent Nos. 1 and 2, as stated supra, are placed on record.

The counsel for the Respondent Nos. 1 and 2 are permitted to file their reply on or before 21.05.2019, after duly serving copy to the counsel for the Appellant. Thereafter, counsel for the Appellant is permitted to file rejoinder to the reply filed by the counsel for the Respondent Nos. 1 and 2 on or before 18.06.2019, after duly serving copy to the counsel for the Respondent Nos. 1 and 2.

List the matter on **03.07.2019** as agreed by the counsels for the Appellant and the Respondent Nos. 1 and 2.

(Ravindra Kumar Verma)
Technical Member

vt/kt

(Justice N. K. Patil)
Judicial Member